

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1492/2004

New Delhi this the 22nd day of July, 2004

Hon'ble Shri V.K.Majotra, Vice Chairman (A)
Hon'ble Shri Kuldip Singh, Member (J)

S.R. Korada
S/o Shri Korada Paidithalli,
R/o 390-A, Chirag Delhi,
New Delhi-110017

..Applicant
(By Advocate Shri Kumar Parimal)

VERSUS

1. Union of India through the
Secretary, Department of
Scientific and Industrial
Research, Anusandhan Bhawan,
CSIR Building, Rafi Marg,
New Delhi-110001

2. Shri Pradeep Kumar
Under Secretary,
Department of Scientific and
Industrial Research, Technology
Bhawan, New Mehrauli Road,
New Delhi-110016

..Respondents
(By Advocate Shri N. S. Mehta)

O R D E R (ORAL)

(Hon'ble Shri V. K. Majotra, Vice Chairman (A)

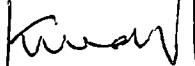
Learned counsel heard.

2. This OA has been made on behalf of applicant seeking directions to the respondents to supply true copies of all the documents (Annexure III of Memorandum dated 1.6.2004) on which reliance was placed in support of the charges levelled against him. He has also sought true copies of all the statements made by witnesses (Annexure IV of Memorandum dated 1.6.2004) on which reliance was placed in support of article of charge. Whereas learned counsel of the respondents, Shri N.S.Mehta, stated that vide OM dated 20.7.2004, applicant



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has been supplied all the documents asked for by him. Learned counsel of the applicant pointed out that respondents have yet to supply copies of documents stamped Q 1 to Q 5, S 1 to S 3, A 1 to A 20, X 1 to X 6 and Y 1 to Y 2 as found on 17 sheets. Learned counsel of the respondents, Shri N. S. Mehta, stated that the applicant shall be supplied copies of these documents also. This O.A. is disposed of with the direction to the respondents to supply to the applicant copies of the aforesated documents within a period of 15 days from today. Issue Dasti.


(Kuldip Singh)
Member (J)

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(V.K. Majotra)
Vice Chairman (A)

22.7.2004